



2

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/11/2016 AT 10.30 AM


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. :
PETITION NUMBER : TCP/153/2016
NAME OF THE PETITIONER(S) : C. Ganapathy & 3 others
NAME OF THE RESPONDENT(S) : M/s Edison Global Solutions Private Limited & 4 others
UNDER SECTION : 397/398, 402, 403

S.No.	Name (in Capital)	Represented by	Signature
1.	R. THIRUNAVUKARASU	For- R2 R-4 Counsel for Petitioner	
2.	R. Vidhyashankar R. Ashok Kumar P. Rajaji		

ORDER

Counsel for petitioner present. Counsel representing R2 & R4 present and filed vakalat with the consent of the previous counsel on record. Counsel for petitioner submitted that as per order, notices were sent to R1, R3 & R5. Notice was received by R5. He is called but absent. Services of notice on R5 is held sufficient. Hence, R5 is set exparte. Notices sent to R1 & R3 returned with an endorsement 'party left'. Counsel for the petitioner is directed to serve notice on R1 & R3 by way of publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the company is situated and file an affidavit by the next date of hearing alongwith proof of advertisement. In the previous interim order, last and final opportunity was granted to respondents R2 & R4 to file counter. It was stipulated that failing to which the right to file counter shall stand forfeited. But in view of the fresh vakalat on behalf of R2 & R4, one more opportunity in the interest of Justice is granted to R2 & R4 for filing counter. Put up on **20.12.2016 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)